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O.A.No.641/06

ORDER DATED: 11.09.2006

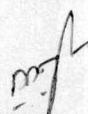
Applicant having faced with an order of transfer from R.W.Division No.1, Berhampur to R&B, Division No.II, Berhampur under Annexure-A/2, dated 28.07.2006 has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985. The applicant has approached this Tribunal with a prayer to quash Annexure-A/2 having passed unwarrantedly, illegally, unreasonably, unfairly & and without application of mind.

Heard Mr. K.N.Das, Ld. Counsel for the Applicant and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

Ld. Counsel for the Applicant submits that representation filed in this regard is still pending with the Respondents.

In the aforesaid view of the matter, this O.A. is disposed of with direction to Respondent No.2 to finalize the representation of the Applicant within a period of 30 days from the date of communication of this order.

Send copies of this order to the Respondents and free copies of this order be given to the Ld. Counsels appearing for both the parties.

  
MEMBER (ADMN.)